61	Written Answers	[6 MARCH 1997]	to Unstarred Questions 62
17. 18. 19.	मेघालय नागालैंड उड़ीसा	1 2 33	शिलांग कोहिमा, दीमापुर नयागढ़-2, केन्द्रपारा, जिला, गजपति, लक्ष्मीपुर, पोनचड़ा, टंगरपाली, गांधीनगर, तिकरपाडें, कालाहांडी, काशीहरपुर, तसगोंविन्दपुर, सुदरगढ़, कोएझार, टोयापुर, ओडियापेन्टा, आश्रमयगढ़, भुवानी, मुनिडा, पानपोश, डेंकनाल, सिंगमापुर, वालागीर, वालासोर, कटक, पुरी-2, गंजम, सम्बलपुर, सनकुमारी, देवीद्वार, महिमागढ़ी
20.	पजांब	2	चोनीकला (जिला होशियारपुर) पटियाला
21.	राजस्थान	2	जयसमंद, उदयपुर
22.	तमिलनाडु	13	तिरूपतर (तमिलनाडु) मद्रास, थिरूचेनगूडु, मदुरै- 2, समाथुवापूरम, पलानीआप्पानगर, वालुथारेड्डी, त्रिची वलिंग –टन डमाच्किलम, चेंगई (एम.जी.आर. जिला) सिवा गंगई
23.	त्रिपुरा	2	अगरतला -2
24.	उत्तर प्रदेश	38	रामनगर, रामगढ़, देविरया, सुत्तानपुर, इलिया, मथूपुर, अभेठी-2, हलदानी, गाजीपुर, हरदोई, इलाहाबाद -3 लखन-ऊ 5, मेरठ, सहारनपुर, चैल, सहारनपुर, फैजाबाद-2 रानीखेत, फतेहगढ़, दहोइला, मऊ, अशोकपुर, फाफामऊ गांव, सोनभद्र, लालगोपालंगज गांव।
25.	पिश्चम बगांल	10	बरूईपुर, माल्दा -2 हावड़ा, वर्धवान, उत्तर -24 परगना, झारप्राम, बेलपथरी, दक्षिणी 24 परगना, इचापुर

204

Revival of sick decpa-sca filshing vessels

1333. SHRI V. HANUMANTHA RAO: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) what specific steps Government propose to take during 1997-98, to assist the sick India-owned fishing vessels in Vishakhapatnam;
- (b) whether it is a fact that Government have ignored this sector; and

(c) if so, the steps proposed to be taken to revive such sick deep-sea fishing vessels during 1997-98?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY): (a) to (c) A Technical Committee, headed by Shri P Murari, former Secretary to the Government of India, was appointed by the Government to suggest corrective measures for revival of sick deep sea fishing units. The

Committee submitted its Report in March, 1994. The Committee's recommendations, among other things, included financial restructing and reliefs to existing sick fishing companies assisted by the erstwhile Shipping Development Funds Committee (SDFC). The recommendations of the Technical Committee have been approved by the Government with some minor changes. SCICI has been authorised to announce the scheme immediately.

Autonomy to Jammu and Kashmir within the Ambit of the Constitution

1334. SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: SHRIMATI VEENA VERMA:

Will the PRIME MINISTER be pleased

- (a) whether the Minister of State for Home Affairs had stated on December 26, 1996 at Jaipur that Government have decided to grant autonomy to Jammu and Kashmir only within the ambit of the Constitution of India and no further; and
- (b) if so, the precise decision taken in the matter and the Jammu and Kashmir Government'ts reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI S.R. BALASUBRAMONIYAN): (a) and (b) The Government is aware of the media reports in this regard. It is committed to grant maximum autonomy to the State of Jammu and Kahsmir within the framework of the Constitution of India. The State Government have set up a Committee to examine the issue relating to autonomy for J&K. No report/proposal has been received in this regard so far.

Addition of Wind Power **Generation Capacity**

1335. SHRI SURESH PACHOURI: SHRI SATISH PRADHAN:

Minister of NON-CONVENTIONAL **ENERGY** SOURCES be pleased to state:

- (a) what additional capacity is expected to be added to the current wind power generation capacity of the country during the Ninth Five Year Plan period (1997-
- (b) what is the State-wise break-up of the wind power generation capacity expected to be added during the same period and the areas identified for the purpose, State-wise; and
- (c) whether Government are planning to give any additional fiscal incentives to the wind power generating units?

THE MINISTER OF STATE OF THE NON-CONVEN MINISTRY OF **ENERGY** TIONAL **SOURCES** (CAPT. NARAIN PRASAD JAI NISHAD): (a) The Ninth Five Year Plan proposals and targets are yet to be finalised. However the Working Group of Non-Conventional Energy constituted by the Planning Commission has recommended a wind power capacity addition of 2000 MW during the Ninth Five Year Plan period.

- (b) State-wise targets are not fixed. State-wise capacity additions will depend on private sector installations based on technical feasibility and mobilisation of resources. 98 locations have been identified so far in nine States which are suitable for wind power generation.
- (c) The fiscal incentives available at present have already attracted substantial private investment in wind power generation. As they are considered adequate, no additional fiscal incentives are proposed for this sector.